

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3690
ANSWERED ON:27.04.2012
JUVENILE JUSTICE ACTM ,2000
Shetkar Shri Suresh Kumar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend the Juvenile Act, 2000 to suit the present conditions;
- (b) if so, the details thereof;
- (c) whether the Government has also sought the opinions of the States Governments in this regard;
- (d) if so, the details thereof; and
- (e) the action taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): Yes, Madam. Some of the major proposed amendments are penal provision for non-registration of child care institutions under the Juvenile Justice (Care and Protection of Children) Act [JJ Act]; strengthening of the provisions relating to adoption; including roles and responsibilities of the Child Welfare Committees (CWCs); and addition of new offences against children etc.
- (c) to (e): Yes, Madam. Consultations were held with the State Governments at regional and national levels and suggestions of the State Governments have been considered by a Committee, set up to review the JJ Act and suggest amendments.